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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 26th February, 1973.

NOTIFICATION
INCOME-TAX

No. 303 (F.No.404/32/73-ITCC) : In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S.K. Biswas who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification which is in partial modification of the Notification No. 199 (F.No.404/74/72-ITCC) dated 10th October, 1972 shall come into force with immediate effect.

Sd/-

(M.N. Narbiar)

Under Secretary to the Government of India.

The Manager,
Government of India Press,
New Delhi.

No. 303 (F.No.404/32/73-ITCC) :

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(M.N. Narbiar)

Under Secretary to the Government of India.